NATIONAL COMPANY LAW TRIBUNAL <u>PRINCIPAL BENCH</u> <u>NEW DELHI</u>

C.P NO. 43(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR (Hon'ble President)

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016

NAME OF THE COMPANY:

V/s.

Central Bank of India

Surya Pharmaceuticals Ltd.

SECTION OF THE COMPANIES ACT: 237(b)

S.NO	D. NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1-	SHIPPA	SHUKIA (AD	(.) & Central Banc of	mobia jalit
3	Justan	ran Singh (ADU) Susaya Pharma	centicols (for en

Order

Ld counsel for the petitioner again states that on account of lengthy reply and additionally on account of sickness of the main counsel, rejoinder has not been filed.

2. The matter is listed for arguments on 26.9.2016.

3. However, one last opportunity is granted to file rejoinder a week before the adjourned date with a copy in advance to the counsel opposite. If the rejoinder is not filed within the time granted, then the rejoinder shall not be taken on record.

TARm (CHIEF JUSTICE M.M. KUMAR) PRESIDENT (S.K. MOHAPATRA)

S.K. MOHAPATRA) MEMBER (T)

29th August, 2016 (P.K. SUD)